

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**O.A.No.962 of 2012
Cuttack this the 21st day of December, 2012**

CORAM

HON'BLE SHRI ASHOK KUMAR PATNAIK, MEMBER(JUDICIAL)

Sri Srikanta Mahapatra,
Aged about 44 years
Son of late Lokanath Mohapatra
Presently working as Jr.Accountant
Office of the Controller of Communication Accounts
Department of Telecom
Odisha Telecom Circle
4th Floor, CPMG Building
Bhubaneswar
Dist-Khurda

...Applicant

(Advocate:Mr.S.K.Ojha)

-VERSUS-

Union of India represented through

1. The Secretary to Government of India,
Dept. of Telecommunications
Sanchar Bhawan
20, Asoka Road
New Delhi-110 001
2. Controller of Communication Accounts
Department of Telecom
Odisha Telecom Circle,
4th Floor, CPMG BuildingBhubaneswar
Dist-Khurda-751 001

...Respondents

(Advocate: Mr.S.Barak,ASC)

ORDER (ORAL)

MR.ASHOK KUMAR PATNAIK, MEMBER(J)

Heard Shri S.K.Ojha, learned counsel for the applicant and Shri S.Barak, learned ASC, on whom a copy of this O.A. has been served, appearing on behalf of the Respondents and perused the materials on record.

2. In this Original Application, the applicant has alleged that the information obtained by him under R.T.I. Act is contrary to the action of the Respondent No.2. It has been further alleged that though the most of the Telecom Circles have given the order of permanent absorption in the post of Sr.Accountant but no such consideration has been shown in case of the applicant who is similarly situated as that of the incumbents of other Circles. However, as it appears from the O.A., ventilating his grievances, the applicant has made representation dated 14.6.2011(Annexure-A/9) followed by a reminders dated

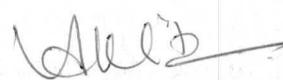
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26.08.2011 and 8.11.2011 vide Annexures-A/10 and A/11 respectively, to Respondent No.2 and having received no response, he has moved this Tribunal in the present O.A.

3. I, therefore, at this stage, without expressing any opinion on the merit of the matter, direct Respondent No.2 to consider and dispose of the pending representations as aforesaid, keeping in mind the procedure enumerated under the Rules as well as the actions taken by different Circles and pass a reasoned and speaking order within a period of one month from the date of receipt of this order to the O.A. under intimation to the applicant.

4. With the above observation and direction, this O.A. is disposed of. No costs.

5. On the prayer made by Shri Ojha, copies of this order along with copy of the Paper Book be sent to Respondent Nos. 1 and 2 at the cost of the applicant. Shri Ojha undertakes to file the requisites by 24.12.2012.


(AHOK KUMAR PATNAIK)
MEMBER(JUDICIAL)

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